

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIFUR BENCH, JAIFUR.

C.P.No.68/96

Date of order: 28.1.1997 (4)

V.N.Sharma : Petitioner

Vs.

1. Arjun Tyabiyar, Divisional Railway Manager(Estt.), Kota Division, Kota.
2. Shri S.D.Meena, Sr.Divisional Commercial Manager (Estt.), Kota Division, Western Railway, Kota.

...Respondents.

Mr.Shiv Kumar : Counsel for applicant

Mr.Manish Bhandari : Counsel for respondents

CORAM:

Hon'ble Mr.Gopal Krishna, Vice Chairman

Hon'ble Mr.O.P.Sharma, Administrative Member

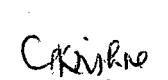
PER HON'BLE Mr.O.P.SHARMA, ADMINISTRATIVE MEMBER.

This is a Contempt Petition filed by Shri V.N.Sharma, applicant in O.A No.455/96 praying that the respondents should be suitably punished for not complying with the interim direction issued by the Tribunal on 30.8.1996. In the interim direction issued on 30.8.96 it was stated that if the applicant had not been relieved from the post which he was holding and if one post is still lying vacant, the operation of the order dated 19.7.1996 (Annex.A2) shall remain stayed qua the applicant till the next date.

2. The O.A in question has been dismissed today by a separate order pronounced in the open court. This contempt petition has, therefore, become infructuous. It is, therefore, dismissed. Notices issued are discharged.


(O.P.Sharma)

Administrative Member.


(Gopal Krishna)

Vice Chairman.